

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 685 of 2018**

**IN THE MATTER OF:**

**Shree Hari Agro Industries Ltd.**

**...Appellant**

**Versus**

**Deepak Vegpro Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Ramesh Singh and Ms. Monisha Handa,**  
**Advocates**

**For Respondent :**       **Mr. Narendra M. Sharma and Ms. Anandita,**  
**Advocates**

**O R D E R**

**05.11.2018**       After some arguments, learned counsel for the appellant sought permission to withdraw the appeal, which is not opposed by the learned counsel for the respondent. The appeal is accordingly dismissed as withdrawn but without any liberty to challenge the same very impugned order.

The appeal is disposed of as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)